

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No.119

CP(IB) No. 224/Chd/HP/2021

**IN THE MATTER OF:**

Dhiman Industrial Fabricators & Designer

...Petitioner

Vs.

Inox Wind Ltd.

...Respondent

**Under Section:** 9, IBC 2016

**Order delivered on 22.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Nahush Jain, Advocate  
For the Respondent : Mr. Anand Chhibbar, Senior Advocate  
Mr. Rajat Khanna, Advocate  
Mr. Vishal Saini, Advocate  
Ms. Swati Vashisth, PCA

**ORDER**

Affidavit of service has been filed by Ld. Counsel for the Petitioner vide diary No. 00714/11 dated 22.03.2024. The same is taken on record. A date is requested by Ld. Counsel for the Petitioner on the ground that parties are exploring the possibility of some amicable settlement. It is made clear that if settlement is not finalized within one week then learned counsel for both the parties are directed to file their short written submissions if any, at least one week before the next date of hearing after exchanging copies with each other. List on 08.05.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**  
Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**